



\$~3

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of Decision: 08.07.2025

+ <u>BAIL APPLN. 2176/2025</u>

MANOJ KUMAR .....Petitioner

Through: Ms. Jannat Garg, Advocate (through

*videoconferencing*)

versus

STATE (GOVT. OF NCT OF DELHI) .....Respondent

Through: Mr. Nawal Kishore Jha, APP for the

State with SI Prashant Kumar

CORAM: JUSTICE GIRISH KATHPALIA

## JUDGMENT (ORAL)

- 1. In compliance with the last order, updated medical status report dated 05.07.2025 is submitted by the learned APP and the same is accepted across the board to be scanned.
- 2. I have heard the learned counsel for the accused/applicant and the learned APP.
- 3. The applicant/accused seeks interim bail in case FIR No. 142/2024 of PS Prashant Vihar under Section 22/25/29 NDPS Act. The interim bail is sought on the ground that the accused/applicant is suffering with piles and toothache.





- 4. Learned counsel for the accused/applicant submits that for proper medical treatment, the accused/applicant deserves to be released on bail as he is suffering.
- 5. Learned APP submits that the regular bail application of the accused/applicant was dismissed yesterday itself by way of a detailed order. It is submitted that the accused/applicant played a vital role in illegal purchase, stocking and sale of *Buprenorphine* through fictitious de-addiction centres.
- 6. According to the medical status report received from the jail, presently the general condition of the accused/applicant is stable and all medications for piles and toothache are being provided to him from the jail dispensary. Further, the accused/applicant was examined at DDU Hospital yesterday also.
- 7. Keeping in mind the nature of offence as elaborately described in the order rejecting regular bail of the accused/applicant and also keeping in mind that the general condition of the accused/applicant is stable and he is being provided appropriate treatment by the jail authorities, I find no reason to grant interim bail to the accused/applicant.
- 8. The bail application is dismissed.

GIRISH KATHPALIA (JUDGE)

JULY 8, 2025 'rs'